

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 990 of 2019**

Harpreet Singh Appellant
Versus
The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
: HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Appellant : Mr. J.S. Singh, Advocate.
For the respondent-State : Mr. Vishwambhar Shastri, A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 1530 of 2021.

05/ 25.03.2021 After some arguments, learned counsel for the appellant seeks permission to withdraw this interlocutory application.

This interlocutory application, is accordingly, dismissed as withdrawn.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)